

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR. JUSTICE SHAJI. P. CHALY

FRIDAY, THE 3rd DAY OF APRIL, 2020/14TH CHAITHRA, 1942

B.A NO. 2331 OF 2020

(CRIME NO. 59 OF 2020 OF CHERANELLUR POLICE STATION, ERNAKULAM DISTRICT)

Petitioner/Accused

Utkal Nayak, aged 20 years, S/o. Shrijaya Nayak,
Kotagarh, Kandhama, Odisha.

By Adv. Sri. S RAJEEV

Respondent/Complainant

State of Kerala, represented by the Public Prosecutor,
High Court of Kerala, Ernakulam, Pin 682031.
(Crime No. 59 of 2020 of Cheranellur Police Station)

By Adv. Sri. SumanChakravarthi, Public Prosecutor

This Bail Application having come up for admission on 03/04/2020, the Court on the same day passed the following:-

**A.K.JAYASANKARAN NAMBIAR, J
&
SHAJI P. CHALY, J.**

B.A.No.2331 OF 2020

Dated this the 3rd day of April, 2020

ORDER

Shaji P. Chaly, J.

The petitioner herein is the accused in Crime No. 59 of 2020 of Cheranallur Police Station, Ernakulam District, registered alleging offence punishable under Section 354 of IPC. He was arrested on 22.2.2020 and remains in judicial custody. He seeks regular bail under Section 439 of the Code of Criminal Procedure.

2. The application is seriously opposed by the learned Public Prosecutor stating that the petitioner is a migrant labourer and therefore, if he is released on bail, it would be difficult to secure his presence and the offence alleged against him is of very serious in nature.

3. The learned counsel appearing for the petitioner requests that the application may be adjourned after a period of two weeks.

Post on 17.4.2020.

A.K.JAYASANKARAN NAMBIAR, JUDGE

SHAJI P. CHALY, JUDGE